

वर्ष 1978-79 के प्रारम्भ से ही इस्पात कारखानों के पास कोयले का स्टॉक बहुत ही कम रहा है। देशीय सप्लाय में वृद्धि करना कई कारणों से सम्भव नहीं हो सका है, जिनमें कोयले का उत्पादन और इस्पात भी शामिल है, विशेषकर उस समय जब देश के पूर्वी भाग में भूतपूर्व बाढ़ आई हुई थी। इस्पात कारखानों को कोयले की सप्लाय बढ़ाने के लिए इस्पात कारखानों द्वारा कोयला विभाग तथा रेलवे के साथ सतत सम्पर्क रखा जा रहा है।

(ग) प्रायातित कोककर कोयला देश में घाना शुरू हो गया है। अच्छी किस्म के प्रायातित कोककर कोयले का लागत-बीमा-भाड़ा मूल्य 567 रुपये प्रति टन तथा मध्यम दर्जे के कोककर कोयले का 510 रुपये प्रति टन है जब कि देशीय कोककर कोयले की इस्पात कारखानों में पहुंचाने की कीमत 200 रुपये प्रति टन है।

Production of Petroleum Products

196. SHRI NIHAR LASKAR:

SHRI M. V. CHANDRA-

SHEKHARAN MURTHY:

SHRI R. V. SWAMINATHAN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Union Government are likely to raise the petroleum product by more than 10 percentage;

(b) if so, whether in the month of December the discussion between his Ministry and Finance Ministry took place;

(c) whether a number of tentative alternative proposals were considered by Government;

(d) what is the final decision arrived at; and

(e) whether Government are also considering for selective reduction in the levy of excise duties on petroleum products manufactured in the country?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Government has not taken any decision in the matter.

(b) It is not in the public interest to divulge information in this regard.

(c) The entire question is being examined.

(d) Does not arise in view of (a) above.

(e) This cannot be divulged at this stage, in public interest.

देश में भूतपूर्व सैनिक

197. श्री सुरेश्वर ज्ञा सुब्रह्मण्य क्या उपप्रधान मंत्री तथा रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में कुल कितने भूतपूर्व सैनिक हैं ;

(ख) क्या सरकार की उनमें उन व्यक्तियों की, जो समर्थ हैं तथा 50 से 60 वर्ष की आयु के हैं, सेवाओं का उपयोग करने की कोई योजना है, और

(ग) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ?

उप-प्रधान मंत्री तथा रक्षा मंत्री (श्री जगजीवन राम) : (क) देश में भूतपूर्व सैनिकों की ठीक संख्या बता पाना संभव नहीं है। 1973 में लगभग 22.58 लाख भूतपूर्व सैनिक थे। देश के भूतपूर्व सैनिकों की अनुमानित संख्या 1981 की जनगणना के बाद प्राप्त हो सकेगी।

(ख) और (ग) इस समय ऐसी कोई विशेष योजना नहीं है जिसमें 50 से 60 वर्ष की आयु वाले भूतपूर्व सैनिकों की सेवाओं का उपयोग किया जा सके।

Rank Badges in Army and Police

198. SHRI MOHD. SHAFI QURESHI: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether the rank badges worn by the army and the police are the same;

(b) if so, is he aware that such similarity has created both confusion and resentment; and

(c) will the Government consider of having separate badges for the police?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) No, Sir.

The rank badges worn by the Army and the Police are of different colours and distincts design.

(b) The Government have not received any such report.

(c) There is no such proposal in view of (a) and (b) above.

Recognition of B.G.L. Degree of Kamaraj University

199. **SHRI A. MURUGESAN:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that Bar Council of India has not recognised the B.G.L. degree of the Kamaraj University (Madurai);

(b) whether Government are aware that thousands of B.G.L. students suffer because of the non-recognition; and

(c) why the Government are not directing the Bar Council of India to get recognition for the benefit of thousands of students?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) Under the Rules framed by the Bar Council of India, for the maintenance of professional standards, a degree in Law is recognised for the purposes of enrolment as an Advocate only if it is awarded after a 3 year course of study. The B.G.L. degree being conferred after a course of study of 2 years is not entitled to recognition.

(c) Government has no power to issue directions to the Bar Council in this regard.

Sanction to install a pump at Muhammadpur

200. **PANDIT D. N. - TIWARY:** Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Starred Question No. 136 dated 25th July 1978 regarding norms for locating diesel pumps in rural areas and state:

(a) whether the sale of diesel at Muhammadpur is less than 80 KL per month and population less than a lakh;

(b) whether inspite of a report of high officials of I.O.C. against sanction of another pump at Muhammadpur and refusal of permission in 1976-77, installation of another pump at Muhammadpur was sanctioned against all norms and procedure in 1978;

(c) whether any enquiry has been set up for this flouting of norms and procedure for installation of pumps; and

(d) if so, the results thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a). Currently the sale of HSD at existing retail outlet at Mohammadpur is less than 80 KLS per month. However, potential of this location as estimated by Indian Oil Corporation (IOC) is 120 KLS per month and the sale at the said outlet during April, 1978 was 90 KLS Mohammadpur falls in Baikuntpur Block with a population of over 1 lakh.

(b) On the basis of enquires/ examination made by IOC, it was held that technically the Corporation was not committed to award retail outlet dealership at the second location.